



DISTRICT .....

**Proposed Format for Each Judgeship**

**Monthly Statement of Judicial Works and Statistics of the .....Judgeship for the Month of.....**

Criminal															Civil																								
Nature of Cases	Pendency of the cases at the beginning of the month			Institution during the month/ cases received by transfer or remand from other courts or otherwise	Transfer or remand of the cases to other courts during the month	Witnesses Fully examined (Examined, Cross examined & Discharge(d) during month	No. of cases in which Charges Framed	Disposal		No. of Bail matters (Regular bails & Anticipatory bails) disposed of	No. of Misc/ Interlocutory application disposed of	Disposal of Cases through ADR * mechanisms including Plea Bargaining, Lok Adalat, Mediation, etc.	Complaint Cases		No. of Cases in which Final Form/ Protest Petition Accepted	More than one year and less than five years	More than five years and less than ten years	More than ten years	No. of cases of which the proceedings stayed at the end of the month	Nature of the Cases	Pendency of the cases at the beginning of the month			Institution during the month/ suits received by transfer or remand from other courts or otherwise	Transfer or remand of the suits to other courts during the month	Witnesses fully examined (Examined, cross Examined & Discharge(d) during month	No. of Ceases in which Issues framed	Disposal		No. of Misc/ Interlocutory application disposed of	Disposal of Cases through ADR* mechanisms including Plea Bargaining, Lok Adalat, Mediation, etc.	More than one year and less than five years	More than five years and less than ten years	More than ten years	No. of cases of which the proceedings stayed at the end of the month	No. of working days/ no. of days worked by the PO.			
	Long ** trial cases	Short** trial cases	Total pendency					Contested Cases	Uncontested Cases				No. of cases forwarded for lodging FIR. u/s 156 (3) Cr.P.C.	No. of cases under which inquiry & further proceeding commenced							Long trial cases	Short trial cases	Total pendency					Contested Cases	Uncontested Cases										
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37			

NOTE \* Name of the ADR Mechanism used in disposal of the cases.

\*\* Long trial (where no. of witnesses to be examined 15 or more) & short trial (where no. of witnesses to be examined less than 15) cases are to be identified and indicated on the record of each case.

Gross Total					The Columns not relevant for a particular court be remarked as N.A.				
Pendency					Disposal				
	A.	B.	C.	D.		(A+B+C)-D			
	Carry forward pendency of the previous month	Institution	Transferred or remanded from other court	Transferred or remanded to other court		Net Pendency			
Civil									
Criminal									
Total									

Name & Singnature of P.D.J.